## Addendum to Form 4

<u>INSTRUCTIONS FOR FILLING OF ADDENDUM TO EFORM – 4</u> (Notice of appointment, cessation, change in particulars of partner)

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		Note:
		<ul> <li>Instructions are not provided for the fields which are self explanatory.</li> </ul>
		<ul> <li>If the space within any of the fields is not sufficient to provide all the information, then additional details can be provided as an optional attachment to the eForm.</li> </ul>
		<ul> <li>This eForm is to be filed in case details of all designated partners and partners are not provided in the corresponding Form 4.</li> </ul>
		<ul> <li>Details of maximum two hundred (200) designated partners (DP) and partners can be provided in this form. In case number of designated partners and partners exceed the maximum number, the details of remaining partners shall be filed through another addendum to eForm 4.</li> </ul>
		<ul> <li>Number of designated partners (DP) and partners should not exceed the remaining number of designated partners (DP) and partners, whose details are required to be filed.</li> </ul>
		<ul> <li>Addendum to Form 4 is to be filed within 7 days of filing of Form 4.</li> </ul>
		You can file this form with different event dates (date of appointment, date of change in designation, date of cessation, date of change in nominee etc.) only if these dates are within 30 days of the filing date of Form 4. If any of the date(s) are beyond 30 days, then separate form is to be filed for every such event date. For example: "Partner A is appointed on 1st April, Partner B is appointed on 18th April, and Designated Partner C ceases to be associated with the LLP w.e.f. 18th April. In such a case details of all the three changes can be filed through the same Form 4 only if the Form is filed on or before 1st May, as all the events fall within 30 days. However, if the LLP files the Form 4 on 10th of May, then details in a separate Form would be required to be filed in respect of Partner A."
		<ul> <li>For filing of details of two or more events (for example, appointment and cessation) relating to the same person, you are required to file separate forms. These cannot be filed through the same form (i.e. Form 4 or its addendum).</li> </ul>
		<ul> <li>In case of change in designated partners or partners in the LLP (i.e. appointment or cessation), this form is to be filed along with filing of Form 3 for change in LLP agreement. In such case, details of all designated partners/ partners as per Form 3 should be mentioned in Form 4 or its addendum.</li> </ul>
		<ul> <li>Ensure that atleast one of the designated partners in the LLP after considering changes as per form 4 or its addendum should be resident of India.</li> </ul>
		<ul> <li>In case of cessation/ change in designation of Designated Partners, if the number of designated partners reduces below 2 (two), ensure that the designated partners is appointed within 6 months otherwise the LLP shall not be allowed to file any form on the LLP portal.</li> </ul>
		Refer the relevant provisions of the Limited Liability Partnership Act, 2008 and rules made there under with respect to the matter dealt in this eForm.
1, 2	2(a), 2(b)	Enter Service Request number (SRN) of eForm 4 and Limited Liability Partnership identification Number (LLPIN).
		Click the "Pre-fill" button. System will automatically display the name of the LLP.
3		Enter the number of individual DPs for which this eForm needs to be filed. Based on the number entered here, number of blocks shall be displayed for entering the details.
		In case of change in designation of an Individual partner to Designated Partner, the details should be entered here.
3	I.	Select the purpose for which form is being filed. Please note that in case form is being filed for

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		appointment or cessation of DP, no other of	option can be selected.	
		Enter date of event in case of appointment or cessation or change in designation.		
		In case of change in designation of a partner to DP, enter the unique identifier of the pa MCA records. System will automatically display the changed designation (category) as Partner'.		
			n number (DPIN). In case of cessation, status of DPIN can ther cases, status of DPIN should be approved.	
		display the name, father's name, perman	and then click the "Pre-fill" button. System will automatically nent and present residential address, nationality, residential d date of birth of the DP. Verify that the details displayed are	
		displayed, you are required to file For status of the DP before filing this Form.		
4		Enter the number of bodies corporate and their nominees as designated partner(s) for which this eForm needs to be filed. Based on the number entered here, number of blocks shall be displayed for entering the details. In case of change in designation of a body corporate partner to Designated Partner, the details should be entered here.		
4	I.	Select the purpose for which form is being	filed.	
			filed for appointment or cessation, no other option can be	
		selected.		
		Following details are required to be filled in	· · ·	
		Purpose	Details to be entered	
		Appointment	Field 4b 'Date of event' to field 4i(ix) 'Designation and authority in body corporate' except for field 4h 'Previous name, address of the body corporate'	
		Cessation	Field 4b 'Date of event' to field 4e 'Name of body corporate' and Field 4i (i) 'DPIN' to field 4i (vii) 'Date of birth'	
		Change in nominee	Field 4b 'Date of event' to field 4e 'Name of body corporate' and	
			Field 4i(i) 'DPIN' to 4i (xii) 'Name of previous nominee' except field for 4i(x) 'Changed designation'	
		Change in designation	Field 4b 'Date of event' to 4e 'Name of body corporate';	
			Field 4i(i) 'DPIN' to 4i (vii) 'Date of birth' and	
			Field 4i(x) 'Changed designation' (This shall be displayed as 'Designated Partner'	
		Change in name of body corporate/ Change in address of body corporate	Field 4b 'Date of event' to field 4h 'Previous name, address of the body corporate'	
		Change in name of nominee/ Change in address of nominee	Field 4c 'Type of body corporate' to field 4e 'Name of body corporate', and	
			Field 4i(i) 'DPIN' to 4i(vii) 'Date of Birth'	
		company, enter the corporate iden (FCRN) respectively. In case body partnership identification number (Inumber (FLLPIN) respectively. In ca	ate. In case the body corporate is a company or a foreign tity number (CIN) or foreign company registration number corporate is a LLP or foreign LLP, enter the limited liability LLPIN) or foreign limited liability partnership identification se body corporate is a LLP incorporated outside India (LIOI) India (CIOI), enter the registration number of the body	

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		corporate.			
		<ul> <li>On clicking the Pre-Fill button, system will automatically display the name of boregistered office address/ principal place of business and country of registration in FCRN/ LLPIN/ FLLPIN. For all other cases, these details are required to be entered.</li> </ul>			
	<ul> <li>In case of change in name and/ or address of the body corporate, enter the pre- or address of the body corporate.</li> </ul>		address of the body corporate, enter the previous name and/		
		Enter DPIN of the nominee. Click the company of the nominee.	ne "Pre-fill" button.		
			ne details of the nominee i.e. name, father's name, nationality, rmanent and present residential address. Enter other relevant		
			status needs to be updated or the residential status is not e Form DIN-4 on MCA21 portal for updating the residential Form.		
5		Enter the number of individual partners entered here, number of blocks shall be	for which this eForm needs to be filed. Based on the number displayed for entering the details.		
5	I.	Select the purpose for which form is bein	g filed.		
		Please note that in case form is being file be selected.	ed for appointment or cessation of partner, no other option can		
		Following details are required to be filled			
		Purpose	Fields to be entered		
		Appointment	Field 5b 'Date of event' to field 5p 'Number of in which director' except 5i 'Previous name / previous address' and field 5n 'Changed designation'		
		Cessation	Field 5b 'Date of event' to field 5l 'Date of birth' except Field 5i 'Previous name / previous address'		
		Change in name	Field 5b 'Date of event' to field 5e 'Father's name' and Field 5i 'Previous name /previous address'		
		Change in address	Field 5b 'Date of event' to field 5i 'Previous name / previous address'		
		Change in designation	Field 5b 'Date of event' to field 5e 'Father's name' and Field 5k 'Changed designation (Category)'		
		<ul> <li>Enter either Income tax permanent account number (Income-tax PAN) or passponder.</li> <li>DPIN of the partner. Indian nationals shall enter either Income-tax PAN or DPI foreign nationals, passport number is mandatory.</li> </ul>			
			hall be mandatory to click on 'Verify income-tax PAN' button. d last name), applicant father's name (first, middle and last as per the income-tax PAN details.		
		the partner i.e. name, father's na	"Pre-fill" button. System will automatically display the details of me, nationality, residential status, date of birth, present and ses, these details are required to be entered.		
			status needs to be updated or the residential status is not e Form DIN-4 on MCA21 portal for updating the residential this Form.		
		<ul> <li>In case of change in designation (category) as 'Partner'.</li> </ul>	, system will automatically display the changed designation		
		<ul> <li>In case form is being filed for chaddress of the partner.</li> </ul>	ange in name or address of partner, enter previous name/		

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6			their nominees as partners which this eForm needs to be umber of blocks shall be displayed for entering the details.		
6	I.	Select the purpose for which form is being filed.			
		Please note that in case form is being filed for appointment or cessation of partner, no ot			
		be selected.			
		Following details are required to be filled in	<u> </u>		
		Purpose	Fields to be entered		
		Appointment	Fields 6b 'Date of event' to 6i.xxviii 'Designation in body corporate' except field 6h 'Previous name, address of the body corporate' and 6i.xxiii 'Previous name/ previous address'		
		Cessation	Fields 6b 'Date of event' to 6e 'Name of body corporate' and field 6i.i 'Incomenumber' to 6i.iii 'Father's name'		
		Change in nominee	Fields 6b 'Date of event' to 6e 'Name of body corporate' and field 6i.i 'Incomenumber' to 6i.xii 'Designation and authority in body corporate' except fields 6h 'Previous name, address of the body corporate' and 6i.vii 'Previous name / previous address'		
		Change in designation	Field 6b 'Date of event' to 6e 'Name of body corporate', field 6i.i 'IncomeDPIN' to 6i.iii 'Father's Name' and field 6i.xxix 'Changed designation (Category)'		
		Change in name of body corporate/ Change in address of body corporate	Fields 6b 'Date of event' to 6h 'Previous name, address of body corporate'		
		Change in name of nominee	Fields 6b 'Date of event' to 6e 'Namecorporate', fields 6i.i 'Incomenumber' to 6i.iii 'Father's Name' and 6i.xxiii 'Previousname'		
		Change in address of nominee	Fields 6b 'Date of event' to 6e 'Namecorporate' and fields 6i.i "Incomenumber' to 6i.xxiii 'Previousname'		
		company, enter the corporate ident (FCRN) respectively. In case body of partnership identification number (Linumber (FLLPIN) respectively. In case or company incorporated outside corporate.	ate. In case the body corporate is a company or a foreign tity number (CIN) or foreign company registration number corporate is a LLP or foreign LLP, enter the limited liability LPIN) or foreign limited liability partnership identification se body corporate is a LLP incorporated outside India (LIOI) India (CIOI), enter the registration number of the body		
		registered office address/ principal p	em will automatically display the name of body corporate, place of business and country of registration in case of CIN/cases, these details are required to be entered.		
		<ul> <li>In case of change in name and/ or a or address of the body corporate.</li> </ul>	ddress of the body corporate, enter the previous name and/		
			sport number or DPIN of the partner. Indian nationals shall DPIN. In case of foreign nationals, passport number is		
			all be mandatory to click on 'Verify income-tax PAN' button. last name), applicant father's name (first, middle and last per the income-tax PAN details.		
			re-fill" button. System will automatically display the details of ne, nationality, residential status, date of birth and present		

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	residential address. In all other cases, these details are required to be entered.
	In case the displayed residential status needs to be updated or the residential status is not displayed, you are required to file Form DIN-4 on MCA21 portal for updating the residential status of the partner before filing this Form.
	<ul> <li>In case of change in designation, system will automatically display the changed designation category as 'Partner'.</li> </ul>
7	Select whether another addendum to Form 4 is required to be filed or not.
	It is mandatory to select 'Yes' in following cases or another addendum to Form 4 shall be required to be filed in the following scenarios:
	<ul> <li>In case the number of partners/ designated partners are less than the number of remaining partners/ designated partners, whose details are required to be filed.</li> </ul>
	<ul> <li>In case details of all the designated partners or partners cannot be provided in this form due to the size of the attachments.</li> </ul>
Attachments	<ul> <li>Consent to act as partner/designated partner (Mandatory in case form is filed for appointment of partner/ designated partner)</li> <li>Evidence of cessation (Mandatory in case form is filed for cessation of partner/ designated partner)</li> <li>Affidavit or any other proof of change of name (Mandatory in case form is filed for change in name of existing partner)</li> <li>Where the appointed partner is a body corporate, copy of resolution on the letterhead of such body corporate to become a partner in the proposed LLP and a copy of resolution/authorization of such body corporate also on letterhead mentioning the name and address of an individual nominated to act as nominee/ designated partner on its behalf (Mandatory in case form is filed for appointment of body corporate as partner or change in nominee of body corporate)</li> <li>Any other information can be provided as an optional attachment.</li> </ul>
Digital	eForm should be digitally signed by designated partner of LLP. In case the eForm is filed for cessation
signature	of partner/ designated partner, the person signing the form should be different from the person in whose respect the form is being filed.
	Enter the designated partner identification number (DPIN) of the DP.
Certificate	The eForm should be certified by a chartered accountant (in whole-time practice) or cost accountant (in whole-time practice) or company secretary (in whole-time practice) by digitally signing the eForm.
	Select the relevant category of the professional and whether he/ she is an associate or fellow.
	In case the professional is a chartered accountant (in whole-time practice) or cost accountant (in whole-time practice), enter the membership number. In case the practising professional is a company secretary (in whole-time practice), enter the certificate of practice number.

## **Common Instruction Kit**

Buttons	Particulars
Pre-fill	This button may appear more than once in an eForm, and shall be required to be clicked for displaying the data pertaining to that field.
	You are required to be connected to the internet for pre-filling.
Attach  You have to click the attach button corresponding to the document you are making an a In case you wish to attach any other document, please click the optional attach button.	
Remove attachment	You can view the attachments added to eForm in the rectangle box provided next to the list of attachment. If the user wants to remove or delete any attachment, select the attachment to be removed and press the "Remove attachment" button.
Check Form	Once the form is filled up. The user is required to press the Check Form button. When this button

	is pressed form level validation is done such as, Whether all the mandatory fields are filled up or not. If an error is displayed after pressing the button the user is required to correct the mistake and again press the "Check Form" button. When all the form level validation is done. A message is displayed that "Form level pre scrutiny is successful". The Check Form is done without being connected to the internet.
Modify	"Modify" button gets enabled after the check form is done. By pressing this button the user can make the changes in the filled in form. If the user makes any change in the form again the user is required to press the "Check Form" button.
Pre scrutiny	Once the check form is done the user is required to Pre scrutinize the eForm. This requires being connected to the MCA21 site for uploading the form. On pre-scrutiny the system level check is performed and if there are any errors it is displayed to the user and once the error is corrected and again on Pre scrutiny if the message displayed is "No errors found. Click on the button below to "Get Form" Press the Get Form button and make the required corrections.
Country code	The list of country code required to be mentioned in the form are as follows:

Note: User is advised to refer to eForm specific instruction kit.